

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD****REGIONAL BENCH : Court – I****Service Tax Appeal No. 1229 of 2010**

(Arising out of O-I-A No.01/2010 dt.25.01.2010 passed by Commissioner of Customs,
Central Excise & Service Tax, Visakhapatnam-I)

M/s ADR Engineering Enterprises

43-14-7, Subhalaxmi Nagar, Akkayyapalem,
Visakhapatnam, Andhra Pradesh

.. Appellant*VERSUS***Commissioner of Customs, Central Excise
& Service Tax, Visakhapatnam - I****.. Respondent**

Port Area, Visakhapatnam – 530 035

Appearance

for the Appellant

Mr. L.V. Rao, A.R for the Respondent

Coram:**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT****HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)****FINAL ORDER No. A/30106/2021****Date of Hearing: 19.04.2021****Date of Decision: 19.04.2021****[JUSTICE DILIP GUPTA]**

1. It has been pointed out that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeals are dismissed as deemed withdrawn under section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT****(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**